

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2024

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 Seeking compensation for loss of Capacity Charge on account of Inadequate availability of Fuel/Gas in terms of Regulation 76 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 in respect of the Tripura Gas based Power Station.

Petitioner : NEEPCO

Respondent : Tripura State Electricity Corporation Limited & anr.

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO
Shri Shubham Arya, Advocate, NEEPCO
Ms. Shirin Gupta, Advocate, NEEPCO
Ms. Reeha Singh, Advocate, NEEPCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made oral submissions in support of its prayer in the Petition. The learned counsel also submitted that none of the Respondents had filed replies in the matter.

2. None appeared on behalf of the Respondents despite notice.
3. However, the Commission, as a last opportunity, permitted the Respondents to file their replies on or before **11.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.2.2025**.
4. The matter shall be listed for hearing on **27.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

